

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No. 925/92

Dt. of order: 22.8.1994

Ajay Kumar Mathur

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr. P. V. Calla : Counsel for applicant

Mr. S. S. Hasan : Counsel for respondents No. 1 & 2

Mr. Virendra Lodha : Counsel for respondents 3 to 27

CORAM:

Hon'ble Mr. Justice D. L. Mehta, Vice Chairman

Hon'ble Mr. O. P. Sharma, Member (Adm.)

PER HON'BLE MR. JUSTICE D. L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties and have perused the record. It was pointed out by the learned counsel for the respondents that vide order dated 18.8.1994, directions have been given to amend the earlier order and now the applicant has been placed in the grade of N.330-560 by amending the original order. In the light of the order dated 18.8.1994, the O.A. is disposed of as under:

The respondents shall consider the case of the applicant with regard to the restoration of salary, seniority and allied matters according to law within a reasonable time.

There shall be no order as to costs.

(O. P. Sharma)
Member (A).

(D. L. Mehta)
Vice Chairman.